

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 26 of 2014 &
IA Nos. 44 & 45 of 2014**

Dated : 17th October, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

**Vidarbha Industries Association
Versus**

... Appellant(s)

**Maharashtra Electricity Regulatory
Commission & Anr.**

....Respondent(s)

**Counsel for the Appellant(s) : Mr. Chinmoy Pradip Sharma
Mr. Sayan Ray**

**Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
for R.1
Mr. Rohil Kohli**

ORDER

We have heard Learned Counsel for the Parties. As agreed by Learned Counsel for the Parties, the appeal is disposed of in terms of judgment rendered by the Tribunal in Appeal No.295 of 2013 dated 22.08.2014.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Pr/js